

WRITTEN ANSWERS TO QUESTIONS

Institute of Archaeology

*331. **Shri Ram Krishan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to reply given to Starred Question No. 1295 on the 28th March, 1958 and state at what stage is the scheme of opening an Institute of Archaeology in New Delhi to train post-graduates in History and allied subjects in the field of Archaeology?

The Minister for Scientific Research and Cultural Affairs (Shri Humayun Kabir): The matter is still under consideration.

Retirement Age in Collieries

*334. **Shri T. B. Vittal Rao:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether certain categories of weekly paid workmen like Hookmen, Onsetters etc. in the State Collieries are made to retire at the age of 55;

(b) whether it is a fact that the general age of superannuation in State Collieries is 60;

(c) whether it is a fact that the Conciliation Board Award of 1946 is also applicable to Hookmen, Onsetters etc; and

(d) what steps Government propose to take in the matter?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The category of weekly paid workers who are required to retire at the age of 55 are those recruited prior to the 1st June, 1944, when the collieries were under the control and management of the Railways. These persons are still governed by the Railway rules, though, after the transfer of these collieries first to the former Supply Department of the Government of India with effect from the 1st June, 1944 and, later still, to the Ministry of Production and the National Coal Development Corporation (Private)

Limited respectively, they have ceased to be Railway servants.

(b) It is a fact that the age of superannuation has been fixed at 60 years in the case of weekly paid workers recruited after the 1st June, 1944. This is because these persons are governed by the civil rules which provide for the higher age of superannuation for all Class IV employees of Government and others holding comparable posts.

(c) Yes. The Conciliation Board Award of 1946 has, however, been modified in terms of the awards of the All India Industrial Tribunal and the Appellate Tribunal.

(d) Government are examining whether the weekly paid workers recruited prior to the 1st June, 1944 can also have their age of retirement fixed at 60 years.

International Finance Corporation

*341. { **Shri Rameshwar Tantia:**
Shri Ram Krishan:

Will the Minister of Finance be pleased to state:

(a) which are the industries in the Private Sector with which the International Finance Corporation has agreed to cooperate; and

(b) what further steps have been taken to invite greater co-operation of the Private Sector with the International Finance Corporation?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) It is presumed that the Hon. Member seeks information on the actual investments made in India in the private sector by the IFC. No such investments have as yet been made though it is understood that a number of applications from India are under examination with the IFC.

(b) Since the IFC has the specific objective of dealing with private enterprise directly, intends to give its loans on the basis of a detailed scrutiny of each applicant's project

and does not seek any special facilities by way of a Government guarantee of repayment of any of its investments no special steps are necessary.

Revision of Steel Retention Prices

*343. **Shri V. P. Nayar:** Will the Minister of Steel, Mines and Fuel be pleased to lay a statement showing:

(a) the number of times when steel retention prices have been revised by Government of India since the commencement of the First Five Year Plan;

(b) what was the prevailing steel price before the price was first revised and what is the latest revised price; and

(c) what is the total amount received by the steel producers on the differentials on each revision?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Seven times in the case of M/s Tata Iron & Steel Co., Ltd., nine times in the case of M/s Indian Iron & Steel Co., Ltd., and four times in the case of Mysore Iron & Steel Works Ltd.

(b) The average steel retention prices before the first revision and at present are as follows:—

Tatas	Rs. 251	Rs. 405
Indian Iron & Steel Co.	Rs. 273	Rs. 405
Mysore Iron and Steel Works Ltd.	Rs. 308	Rs. 405

Tatas and Indian Iron have also been given a provisional increase of Rs. 46/- per ton in retention prices from 16-5-57. This will be finalised on the basis of the Tariff Commission's recommendations which are under consideration.

(c) Approximately Rs. 24.71 crores were received by M/s. Tata Iron & Steel Co., Ltd., Rs. 10.14 crores by M/s. Indian Iron & Steel Co., Ltd., and Rs. 55.11 lakhs by M/s. Mysore Iron & Steel Works.

Production in Ordnance Factories

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*346. { **Shri S. M. Banerjee:**
Shri Tangamani:

Will the Minister of Defence be pleased to state:

(a) whether production in Ordnance Factories has increased during 1958 so far;

(b) if so, to what extent; and

(c) whether workers' representatives have been associated with the production programme in Ordnance Factories?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) Yes, Sir.

(b) On the basis of provisional figures available for the first quarter of 1958, the increase in production over the corresponding period of last year is approximately 17 per cent.

(c) The production programme is made out by the Factory management on the basis of demands from the Services, the civil orders and the capacity of the Factory. The production programmes are not drawn up in consultation with workers' representatives but they are kept informed of production activities in each factory through the Production Committee consisting of representatives of workers and management.

Loan to Orissa

*347. **Shri Sanganna:** Will the Minister of Finance be pleased to refer to the reply given to a supplementary question on Starred Question No. 1399 on the 2nd April, 1958, in respect of new capital, Bhubaneswar, Orissa and state:

(a) whether the request of the State Government for a loan of Rs. 61.75 lakhs has been conceded by Government; and

(b) if not, the reasons therefor?

The Deputy Minister of Finance (Shrimati Tarakeshwari Saha): (a) and (b). An overall sum of Rs. 350 lakhs has been sanctioned to the